

12.12 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 12th November, 1962, will consist of:

- (1) Consideration of any item of business carried over from today's Order Paper.
- (2) Discussion and voting on the Supplementary Demands for Grants (Railways) for 1962-63.

- (3) Consideration and passing of:

The Electricity (Supply) Amendment Bill, 1962.

The Warehousing Corporations Bill, 1962.

The Foreigners Law (Application and Amendment) Bill, 1962 (Bill to replace Ordinance No. 5 of 1962).

The Companies (Amendment) Bill, 1962 (Bill to replace Ordinance No. 7 of 1962).

The Metal Tokens (Amendment) Bill, 1962.

The Working Journalists (Amendment) Bill, 1962.

The Petroleum Pipelines (Acquisition of Right of User in Land) Bill, 1962.

The Union Territories Dramatic Performances (Repeal) Bill, 1962.

- (4) Discussion on the fixation of price of sugarcane on the basis of production of sugar on a motion to be moved by Shri Prakash Vir Shastri at 3 P.M. on Tuesday, the 13th November, 1962.

Shri Hari Vishnu Kamath: It is a very comprehensive statement that

the Minister has made and I congratulate him on that. By your leave, I beg to submit this: we do not quite know whether it is meant for the whole week or for this session. May I ask on a point of clarification—whether the Government insist or rather persist in this approach during this particular emergency session? There have been various items listed in that statement. I could not catch hold of all of them. There is the Electricity (Supply) Amendment) Bill, the Warehousing Corporations Bill, the Metal Tokens (Amendment) Bill, etc. The Prime Minister also rightly emphasised yesterday that matters relating to this emergency, this war effort, might be given priority and other things will be taken up later. Priority should be given for the war effort. I do not see how these minor, miscellaneous Bills are relevant to the present session.

Yesterday also a request was made, and I will reiterate it by your leave, that this session might conclude after debating and passing those resolutions and passing into law the Defence of India Ordinance. If there is any doubt or objection on the ground that this might entail a burden on the exchequer, I am sure all Members of the House are patriotic enough to forgo the travelling allowance for attending to come to the next session. The daily allowance is there. We will forgo the travelling allowance.

Shri S. M. Banerjee (Kanpur): I support Shri Kamath.

Shri Satya Narayan Sinha: As I told you the other day, when the leaders of the groups also happened to be there in your chamber, the Government is considering the question of shortening the session. But as I told you then—I repeat it here again—to the House—there are two important things which must be disposed of before the House disperses, namely, the enactment replacing the ordinance incorporating all the provisions of the emergency proclamation. The second

is the supplementary demand for grants. We are trying to expedite both of them. I hope they will be ready in a few days' time. There are difficulties so far as the supplementary demands are concerned, as I have explained to you privately—*(laughter)*.

Mr. Speaker: Order, order.

Shri Satya Narayan Sinha: There is nothing to laugh at.

Mr. Speaker: The Minister of Parliamentary Affairs has a right to explain to me privately.

Shri Satya Narayan Sinha: Every Member has a right to go and tell him things privately. There is nothing to laugh at. So, as I said, both of them are in the offing. So long as those things are not ready, we cannot sit here without any work. Therefore, we are providing this work, as a sort of cushioning or padding, in the meanwhile.

Shri A. K. Gopalan (Kasergod): There was a meeting of the leaders of groups on the 7th when this question was discussed, and you were pleased to say that the Business Advisory Committee will take it up. I want to know whether any decision has been taken by the Business Advisory Committee.

Shrimati Renu Chakravartty (Barrackpore): Why should Mr. Kamath raise it on the floor of the House every time?

Mr. Speaker: When we have meetings of the leaders of groups, it becomes the duty of those that attend that they should inform the other Members of those parties. If that information had been conveyed to Mr. Kamath, then probably this question would not have been put by him.

Shri Satya Narayan Sinha: He was himself present.

Mr. Speaker: It was made clear then that only essential business, as

Mr. Kamath desires, would be taken up. But probably by the time these things are ready, there would be some time in which certain other business might be put in to spend that time. Therefore it is that the Minister for Parliamentary Affairs says, because it would take some time to prepare the supplementary demands and other things, certain other business might be put in. If this had been conveyed to Mr. Kamath also, probably this objection would not have been taken.

Shri Hari Vishnu Kamath: With the fullest deference to you, may I place before you that I did not say anything which I had not said in the Business Advisory Committee? I said the same thing in the Business Advisory Committee; nothing more, nothing less. My request is that priorities may be re-arranged.

Mr. Speaker: If he had already said it in the Business Advisory Committee, and a decision had been taken, why should he raise it now?

Shri Hari Vishnu Kamath: There was a departure from that.

Shri Surendranath Dwivedy (Kendrapara): On a point of personal explanation. You said probably our party Members were not informed....

Mr. Speaker: He says he was informed and that finishes it.

Shri Surendranath Dwivedy: The question should be understood in the proper perspective. When the Minister of Parliamentary Affairs said that because the supplementary demands were not yet ready and we might take sometime to prepare it, what Mr. Kamath wanted to know is whether after the Minister of Parliamentary Affairs made reference to this yesterday, they are in a position to come forward and say that in the next week they are going to bring it. Because the Minister did not make that announcement, Mr. Kamath wanted to clarify that matter.